



2026:AHC:44305

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 892 of 2026

Smt Anita Devi

.....Petitioner(s)

Versus

State Of Up And 4 Others

.....Respondent(s)

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|---------------------------|---------------------------------------|
| Counsel for Petitioner(s) | : Ashok Kumar Upadhyay, Maneesh Kumar |
| Counsel for Respondent(s) | : Azad Rai, C.S.C.                    |

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**Court No. - 55**

**HON'BLE CHANDRA KUMAR RAI, J.**

1.Heard learned counsel for the petitioner, Mr. Satyendra Bhushan Dubey, learned Standing Counsel for the State-respondents and Mr. Azad Rai, learned counsel for the Gaon Sabha.

2.The instant petition has been filed for the following relief:-

***"i. Issue a writ, order or direction in the nature of mandamus commanding the respondent no. 2, to decide the revision no. 144 of 2024(Smt Anita Devi Vs. Land Management Committee Malak Bharat And Others) Pending Before The Board Of Revenue U.P. at Prayagraj."***

3. Learned counsel for the petitioner submitted that the aforementioned revision filed by petitioner arising out of proceeding under Section 128 of U.P. Revenue Code, 2006 is pending before respondent No.2-Board of Revenue U.P. Allahabad/Prayagraj. He further placed certified copy of the order sheet of the pending proceeding, which has been annexed as Annexure No.2 to the writ petition in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the issue, the present petition stands **disposed of** finally directing respondent no.2-Board of Revenue, U.P. Allahabad/Prayagraj to decide the aforementioned Revision **No.144 of 2024** in accordance with law expeditiously and preferably within a period of **four months** from the date of production of certified copy of this order after giving opportunity of hearing to both the parties.

**February 26, 2026**

PS\*

**(Chandra Kumar Rai,J.)**